

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

NO. MA 610 of 99
(OA 1309 of 96)

Date of order : 3.6.2001

Present : Hon'ble Mr. Justice G.L.Gupta, Vice-Chairman

Hon'ble Mr.B.P.Singh, Administrative Member

ASHIM KR. PAUL

VS

UNION OF INDIA & ORS.

For the applicant : None

For the respondents: Mr.R.K.De, counsel

O R D E R

1. ld. counsel for the applicant is not present. The applicant is present in person. Mr.R.K.De, ld. counsel is present for the respondents.

2. In this MA the applicant states that further time should not be granted to the respondents to implement the order dated 26.11.97.

3. In the reply it is stated that an enquiry proceeding was going on.

4. Since the respondents have not made any request for extension of time as directed in the order dated 26.11.97, no cause of action has arisen for the applicant to file such an application.

5. Consequently the application, being premature, is dismissed.

2/4/01

MEMBER (A)

in


VICE-CHAIRMAN